farming and setting up prawn hatcheries for supply of seeds and;

- (vi) Participation in Specialised Commodity Fairs abroad, publicity programmes abroad and organising Buyer-Seller Meets.
- (b) Yes,Sir.

(c) These Schemes were initiated with the objective of being catalyst for encouraging private entrepreneurship in the marine export sector through provision of basic infrastructural facilities. They were discontinued after this limited purpose was achieved. These Schemes cannot be appropriately assessed in terms of profit or loss.

Proposal for Financial Restructuring of Scindia Steam Navigation Company

10496. SHRI SANAT KUMAR MAN-DAL: Will the Minister of FINANCE be pleased to state:

 (a) whether Government are considering a proposal for the financial restructuring of the Scindia Steam Navigation Company Limited;

(b) if so, its broad features; and

(c) Government's stake in the Company?

THE DEPUTY MINISTER IN THE MINISTRYOFFINANCE (SHRI ANIL SHAS-TRI): (a) and (b). The Rehabilitation Proposal submitted by the company is under consideration of Shipping Credit & Investment Company of India Limited (SCICI).

(c) The total outstanding exposure of the Government of India through loans and guarantees amounts to Rs. 178 crores approximately as on March 31, 1990.

Export of Silico-Manganese to Japan

10497. SHRI S. B. THORAT: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware about the complaints received regarding bad quality of materials of silico-manganese supplied by Maharashtra Electrosmett Limited to Japan from Visakhapatnam;

(b) if so, the details thereof; and

(c) the action taken against the persons found guilty?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUS-TICE (SHRI DINESH GOSWAMI): (a) and (b), Yes, Sir, Maharashtra Electrosmelt Limited (MEL) had exported silico manganese in the last quarter of 1988-89 and 2nd quarter of 1989-90 to Malavsia and Japan. The 2nd shipment was as per contract between M/s. Cotia International, consignee Toyo Denka Kogyo Co. Ltd., Japan and MEL. Although the material in Chemical composition was within the specifications, M/S. COTIA complained that it contained oversize. The Indian agency M/S. SGS India Pvt. Lto, who has been appointed under an agreement between M/S. Cotia International and MEL had cleared the material based on their sampling tests at Vizag.

As it was considered that it would not be in the commercial interest of MEL to have quality complaint from Japanese buyers, a team of two Senior Officers from MEL visited Japan and after inspection of the material a MOU was signed for compensation of expenses to Japanese party for screening the material and realising some of the oversize material.

This payment to the Japanese party was unavoidable as otherwise MEL would have had to take back their material with substantial loss.

(c) A departmental enquiry has been instituted by the MEL Management on the export deal and based on this report necessary action steps will be taken to avoid recurrence of such quality complaints. MEL has also initiated action against M/S. SGS India Pvt. Ltd. for giving wrong clearance for despatch of the material.

Violation of F.E.R.A.

10498. SHRI PARASRAM BHARD-WAJ : Will the Minister of FINANCE be pleased to state:

 (a) the amount of foreign exchange repatriated to India by NRIs during the last three years;

(b) the number of cases of FERA violations detected and the amounts involved during the above period; and (c) the steps taken by Government to recover the amount?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHAS-TRI): (a) The details of private transfer receipts which, interalia, include remittances received from non-residents of Indian nationality are as under:

Year	Rupees in Crores	
1	2	_
1985-86	2716	
1986-87	2991	
1987-88	3533	

(b) The number of cases detected under FERA and the amount involved are detailed below:

No. of SCN issued	Amount involved in SCNs
2	3
6278	Rs. 40.87 crores
8509	Rs. 203.48 crores
5077	Rs. 166.35 crores
	2 6278 8509

(c) Provisions of FERA provides for adjudication proceedings as well as prosecution for violation of Act. On completion of investigations, action as warranted under law is taken.

International Film Festival Bombay

10499. SHRJ SANAT KUMAR MAN-DAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: (a) whether the Bombay International Film Festival for documentary and short films, originally scheduled to be organised once a year, will now be held biennially;

(b) if so, the rationale behind this decision;

(c) the estimated expenditure involved on holding the biennial film festival